



The Arunachal Pradesh Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 186, Vol. XXVII, Naharlagun, Friday, August 28, 2020, Bhadra 6, 1942 (Saka)

ARUNACHAL PRADESH
LEGISLATIVE ASSEMBLY SECRETARIAT
ITANAGAR

The 9th March, 2018

No. LA/Bill-8/2020.—The following Bill introduced in the Arunachal Pradesh Legislative Assembly on the 27th August, 2020 is published under Rules 73 of the Rules of Procedure and Conduct of Business in Arunachal Pradesh Legislative Assembly for general information.

BILL NO. 8 OF 2020.

(As introduced in the Legislative Assembly on 27th August, 2020).

**THE ARUNACHAL PRADESH SALARY, ALLOWANCES AND PENSION OF MEMBERS
OF THE LEGISLATIVE ASSEMBLY (AMENDMENT) BILL, 2020.**

A

BILL

further to amend the Arunachal Pradesh Salary, Allowances and Pension of Members of the Legislative Assembly Act, 1983 (Act No. 8 of 1983).

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy First Year of the Republic of India as follows :-

- (1) This Act may be called the Arunachal Pradesh Salary, Allowances and Pension of Members of the Legislative Assembly (Amendment) Act, 2020.

(2) It shall be deemed to have come into force with effect from 1st April, 2020.
- In the Arunachal Pradesh Salary, Allowances and Pension of Members of the Legislative Assembly Act, 1983, after section 3, the following section shall be inserted, namely :-

“3A. Notwithstanding anything contained in section 3, the salary payable to the Members of Legislative Assembly, under Section 3 shall be reduced by thirty percent, for a period of one year commencing from 1st April, 2020, to meet the exigencies arising out of Corona Virus (Covid - 19) pandemic”.

Short title and
commence-
ment.

Insertion of
new section
3A.

(K. Habung)
Secretary,
Legislative Assembly,
Arunachal Pradesh,
Itanagar.